

death, he/she usually does not become eligible for any compensation. In the cases of death caused by accidents the Indian Missions/Posts inform the next-of-kin of the deceased about the entitlement of death compensation and advise them to appoint a lawyer to represent the legal heirs of the deceased to claim compensation. Missions/Posts follow up the death compensation cases which involve establishing contacts with next-of-kin of the deceased in India and interaction with the employers, lawyers etc. When the employer does not settle the amount, the Missions/Posts facilitate the dependents to file Court case identifying a suitable legal firm.

(d) and (e) No, Sir. The Missions/Posts take up the complaints/requests of the family in all cases with regard to dispatch/disposal of the mortal remains of the deceased emigrant as well as the settlement of legal dues/death compensation and continue to follow them up till their final solution. All complaints brought to the notice of the Government are taken up with the local authorities in the countries concerned. An Indian Community Welfare Fund (ICWF) has been established to meet the contingency expenditure on dispatch of mortal remains of Indian nationals where families are poor and the employers are unwilling or unable to repatriate the body. Further, for the welfare of the emigrants and to provide benefits to the families of the deceased emigrants, Pravasi Bharatiya Bima Yojna (PBBY) was introduced. Under this scheme there is a coverage for Rs.10 lakh in case of accidental death.

**Statement**

Country	2008	2009	2010 (upto 17-02-2010)
Kingdom of Saudi Arabia	1625	1729	212
Qatar	269	262	34
Kuwait	48	34	Not available
Dubai	07 (2008-09)	09 (2009-10)	Covered in col. 3.
Malaysia	09 (2008-09)	14 (2009-10)	Covered in col. 3.
Bahrain	07 (2008-09)	04 (2009-10)	Covered in col. 3.

**Regional conference of Tourism Ministers**

\*51. DR. JANARDHAN WAGHMARE: Will the Minister of TOURISM be pleased to state:

- (a) whether an Inter-State Regional conference of Tourism Ministers of Southern States and UTs was held at Bangalore, recently;
- (b) if so, the details of discussions held in the conference and outcome thereof;
- (c) whether there is extensive need for proper growth of tourism sector in the country; and
- (d) if so, the strategies formulated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (d) Yes, Sir, The Inter-State Regional Conference of Tourism Ministers' was organized at Bengaluru on 16th January, 2010 for Southern States/Union Territory Administrations namely, Andhra Pradesh,

Karnataka, Kerala, Tamil Nadu, Lakshadweep, Puducherry and Andaman & Nicobar Islands so that issues and the bottlenecks coming in the way of the effective growth of tourism sector in the region could be deliberated upon. This was in sequel to two such Inter-state Regional Conferences organized at New Delhi (for North Central States/Union Territory Administrations) and at Gangtok, Sikkim (for East and North East States) on August 18, 2009 and December 6, 2009 respectively.

In these Regional Conferences, deliberations focused on holistic development of destinations, utilization of Central Financial Assistance to States/Union Territory Administrations, solid waste management at destinations, safety and security of tourists, cleanliness/hygiene to be maintained in the tourism sites, developing wayside amenities on main roads, broad-basing of hospitality education, Capacity Building of Service Providers and other issues related to tourist facilitation.

The development and promotion of tourism is primarily undertaken by the State Governments/Union Territory Administrations themselves. However, Ministry of Tourism provides Central Financial Assistance for tourism projects, identified in consultation and interaction with them, subject to availability of funds and inter-se-priority under various schemes of the Ministry.

In addition, Ministry of Tourism is also undertaking marketing and publicity campaigns in the overseas markets under the brand title "incredible India" for promoting India's tourism destinations and products.

#### Scholarship for students of backward classes

†\*52. SHRI BRIJ BHUSHAN TIWARI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the amount due to be paid as scholarship reimbursement to the students of backward classes studying in class one to ten and for scholarship and fee reimbursement for those studying beyond class ten in Uttar Pradesh;

(b) the reasons therefore, and

(c) by when this would be paid?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): The details of funds allocation and release made during 2009-10 to Uttar Pradesh as against the demand of the State Government and keeping in view its committed liability are as under:-

(Rupees in crores)

Name of the Scheme	Budget Allocation for the Scheme	National Allocation for the State	Demand of the State	Admissible demand (*)	Funds released (till date)
Pre-matric Scholarship	30.00	4.35	242.21	219.73	8.56
Post-matric Scholarship	135.00	20.41	295.88	285.87	29.69
Total	165.00	24.76	538.09	505.60	38.25

(\*) Total Demand of the State minus the committed liability

†Original notice of the question was received in Hindi